GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 1435 TO BE ANSWERED ON 08.12.2015

Emission of SO₂ and NO₂

1435. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has framed any regulatory norms to check the emissions of SO₂ and NO₂ from the coal fired thermal power plants across the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to give more emphasis on controlling of SO₂ and NO₂ emissions; and
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government proposes to install flue gas desulfurization unit like the one installed at Dahanu Power Plant and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a)&(b) The Ministry of Environment, Forest and Climate Change had initiated the process to review the existing standards for thermal power plants. Various parameters *inter alia* water consumption, particulate matter, SO₂, NO₂ have been reviewed/or added to the standards and the same have been approved for final notification.
- (c) Yes, Sir.
- (d) Different limits of emission standards of SO₂ and NO_X have been provided for thermal power plants installed before December 31, 2003, thermal power plants installed after 2003 to December 31, 2016 and thermal power plants to be installed from January 1, 2017.
- (e) In order to meet the proposed limit of SO₂, thermal power plants may require installation of flue gas desulphurization system.
